IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. OF 2022 (@ Diary No(s). 27887 OF 2022)

HARIHARASUDHAN	 APPELLANT (S)
VERSUS	
R. KARMEGAM	 RESPONDENT(S)

ORDER

We do not find any good ground and reason to interfere with the impugned order, which adequately protects the rights of both parties and decides on aspects that have attained finality We also do not find any justification and cause to interfere with the quantum of punishment/penalty.

In view of the aforesaid position, we are not inclined to issue notice in the application for condonation of delay and hence, the same is dismissed. Consequently, the appeal would be treated as dismissed.

Pending application(s), if any, shall stand disposed of.

	J. (SANJIV KHANNA)
NEW DELHI;	J. (J.K. MAHESHWARI)
OCTOBER 10, 2022.	

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s). 27887/2022

(Arising out of impugned final judgment and order dated 16-05-2022 in DCA No. 35/2019 passed by the Disciplinary Committee of Bar Council of India)

HARIHARASUDHAN

Petitioner(s)

VERSUS

R. KARMEGAM

Respondent(s)

(FOR ADMISSION and IA No.144551/2022-CONDONATION OF DELAY IN FILING APPEAL) $\,$

Date: 10-10-2022 This petition was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE SANJIV KHANNA HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Gurukrishna Kumar, Sr. Adv.

Mr. B. Raghunath, Adv. Mr. J. Pandidorai, Adv. Mrs. N.C. Kavitha, Adv. Mr. Sriram P., AOR

For Respondent(s)

UPON hearing the counsel, the Court made the following O R D E R

The appeal is dismissed in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)

(Singed order is placed on the file)